

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

OA/312/93

Date of Decision : 12.05.2000

Mr. C. R. Meena : Petitioner (s)

Mr. M. R. Anand : Advocate for the petitioner(s)

Versus

Union of India & Ors. : Respondent(s)

Mr. R. P. Bhatt : Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. A. S. Sanghavi : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

C.R.Meena,
Residing at
House No.16,
Swami Akhandanand Society,
Part-II,
Chandlodia,
Ahmedabad.

: Applicant

Advocate: Mr.M.R.Anand

Versus

1. Union of India
(Notice to be served through:
The Secretary, Finance Department,
Secretariate, New Delhi.)
2. Chief Commissioner of Income Tax,
B-7 Chowrangee Square,
Calcutta-69
3. Commissioner of Income Tax,
West Bengal-VIII,
Calcutta-69.
4. Chief Commissioner of Income Tax,
AaykarBhawan,
Ashram Road,
Ahmedabad-9

: Respondents

Advocate: Mr.R.P.Bhatt

OA/312/93

ORAL ORDER

Date:12.5.2000

Per: Hon'ble Mr.V.Ramakrishnan

: Vice Chairman

Neither the applicant nor his counsel present. Notice returned unserved. The applicant's counsel has not appeared on number of

occasions and the notice was sent to the applicant to remain present but the notice has come back and it would ~~be~~ seem that the applicant has shifted his residence somewhere else and he has also not taken any interest in pursuing the matter. In the circumstances, the OA is dismissed for default.



(A.S.Sanghavi)

Member(J)



(V.Ramakrishnan)

Vice Chairman

Ab

(See Rule 114)

OA/TA/RA/CP/M/PT 312 of 2000 93

VERSUS

21.0.I. & 028 RESPONDENT (S)

I N D E X S H E E T

[illegible]

Certified that the file is complete in all respects.

Signature of S.O. (J)

Signature of Deal.Hand.